



2026:AHC:22609

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 2179 of 2026

Smt Shanti Devi

.....Petitioner(s)

Versus

State Of U.P. And 10 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Mani Shanker Pandey
Counsel for Respondent(s)	:	Azad Rai, C.S.C.

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. Heard learned counsel for the petitioner and perused the record.
2. The only relief sought by the petitioner in the present petition under Article 227 of the Constitution of India is to direct the respondent no. 2 namely the Additional Commissioner (Administration), Prayagraj Division Prayagraj) to decide the Appeal/Case No. 2676 of 2024 Computerized Case No. C202402000002673 (Dashrath & Ors. Vs. Smt. Shanti Devi & Ors.) under Section 24(4) U.P. Revenue Code, 2006, within stipulated period which may be fixed by this Hon'ble Court.
3. In view of the order proposed to be passed herein, no useful purpose would be served by putting the respondent/respondents to notice and keeping this petition pending before this Court. However, in case respondent/respondents feels aggrieved by the order his/her right to seek modification/variation of the order is being kept reserved.
4. From perusal of the record in transpires that nothing has been stated in the entire petition that there is any extraordinary situation nor any arguments has been made in this regard by the learned counsel for the petitioner to direct the court below to decide the aforesaid case in a time bound manner except the fact that suit is filed in the year 2024.
5. In view of the above, no relief could be granted to the petitioner. However, court below is expected to decide the aforesaid case strictly in accordance with law within a period of four months without granting

any unnecessary adjournment to either of the parties unless there is no legal impediment.

6. With the aforesaid observations, the petition is **disposed of**.

February 2, 2026
Vinod.

(Prakash Padia, J.)